

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 154/TT/2020

- Subject** : Petition for Revision of transmission tariff for the 2001-04 tariff period, 2004-09 tariff period and 2009-14 tariff period, truing up of transmission tariff of the 2014-19 period and determination of tariff of the 2019-24 period for Transmission System associated with 400 kV Central Transmission Project-I in the Southern Region.
- Date of Hearing** : 11.2.2022
- Coram** : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Karnataka Power Transmission Corporation Limited and 17 others
- Parties Present** : Shri S.S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Ms. Anshul Garg, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
 - a. The instant petition is filed for revision of transmission tariff for the 2001-04 tariff period, 2004-09 tariff period and 2009-14 tariff period, truing up of transmission tariff of the 2014-19 period and determination of tariff of the 2019-24 period for Transmission System associated with 400 kV Central Transmission Project-I in the Southern Region. The date of commercial operation (COD) of the instant transmission asset was 1.4.1992.
 - b. The Petition was last heard on 8.6.2021 and order in the matter was reserved. However, the Petitioner has filed affidavit dated 7.10.2021 wherein the Petitioner has submitted that the Commission vide order dated 6.2.2021 in Petition No. 505/TT/2020 considered the APTEL judgement dated 25.4.2016 in Appeal No. 98 of 2015 regarding allowing tariff for the assets which have completed their useful life and are not in use. In Petition No. 505/TT/2020, 3X167 MVA ICT at Somanahalli has been replaced by 1X500 MVA ICT at Somanahalli. Accordingly, the replaced 3X167 MVA ICT at Somanahalli Sub-station covered under the instant petition is now decapitalized from actual date of removal. Further, the Petitioner submitted that 1 number 63 MVAR Line Reactor at Vizag end of 400 KV Vizag-



Vijayawada is also proposed to be decapitalized as the same is not in service.

- c. Revised Auditor Certificate and corresponding revised tariff forms are submitted along with the affidavit dated 7.10.2021.
 - d. Minutes of TCC and RPC have been filed vide affidavit dated 2.2.2022 wherein RPC has approved the replacement of 63 MVAR reactor with 125 MVAR reactor at Gooty Sub-station.
3. In response to the Commission's query regarding decapitalization of reactor claimed by the Petitioner in Petition No. 115/TT/2020, the Petitioner clarified that the reactor de-capitalised in the instant petition is a line reactor whereas the one covered in Petition No. 115/TT/2020 is a bus reactor.
4. The learned counsel for TANGEDCO submitted that TANGEDCO has filed its reply vide affidavit dated 5.6.2021 and the same may be considered by the Commission.
5. After hearing the parties, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

